

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
**RAJYA SABHA**  
**STARRED QUESTION NO : 7**  
(TO BE ANSWERED ON THE 1<sup>st</sup> December 2025)

**DGCA SURVEILLANCE AT AIRPORTS**

\*7. SHRI PRAMOD TIWARI

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether Directorate General of Civil Aviation (DGCA) has recently carried out comprehensive surveillance at major airports;
- (b) if so, major findings thereof;
- (c) whether multiple cases of repeated defects in aircraft is indicative of ineffective monitoring and whether inadequate rectification action have come to notice; and
- (d) if so, the steps proposed to be taken to detect hazards in the system so as to strengthen safety measures across aviation sector

**ANSWER**

MINISTER OF CIVIL AVIATION

(Shri Kinjarapu Rammohan Naidu)

- (a) to (d): A statement is laid on the table of House.

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STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (D) IN RESPECT OF RAJYA SABHA STARRED QUESTION NO. 07 FOR REPLY ON 01.12.2025 REGARDING "DGCA SURVEILLANCE AT AIRPORTS" BY SHRI PRAMOD TIWARI"

(a) & (b): The Directorate General of Civil Aviation (DGCA) has recently carried out comprehensive surveillance for following Airports:

- i. Mumbai
- ii. Delhi
- iii. Kolkata
- iv. Hyderabad
- v. Patna

No major/ significant findings were observed, all the observations were categorized as Level- II Findings.

(c) & (d): No, DGCA has laid down comprehensive Civil Aviation Requirements (CARs) that prescribe detailed procedures for the recording, reporting, investigation, and analysis of defects in aircraft and aircraft components. These requirements ensure that timely corrective and preventive actions are taken by operators.

Further, DGCA has a structured surveillance and audit framework in place i.e. planned and unplanned surveillance of organization /aircraft, which includes regular and periodic audits, spot checks, night surveillance and ramp inspections across all operators, including continuous oversight of maintenance practices. In case there is a violation, DGCA takes enforcement action as per its Enforcement Policy and Procedure Manual.

All aircraft operators and approved maintenance organizations are required to maintain an effective system to ensure that all defects- whether reported by the flight crew or identified by maintenance personnel, are properly captured, monitored, analyzed and rectified in accordance with manufacturer guideline i.e. Maintenance Planning Document (MPD), Engine Maintenance Manual (EMM), Aircraft Maintenance Manual (AMM) etc.

DGCA has also issued a 01/2025 circular regarding "Comprehensive special audit to assess aviation ecosystem and strengthen aviation safety architecture".

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